

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 1/2015  
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN  
HON'BLE MEMBER (J)

SMT. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2016

NAME OF THE COMPANY: M/s Union of India V/s. Financial Technologies (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 388b

| S.NO. | NAME                                                                                                  | DESIGNATION | REPRESENTATION                | SIGNATURE                                                                             |
|-------|-------------------------------------------------------------------------------------------------------|-------------|-------------------------------|---------------------------------------------------------------------------------------|
| 1.    | Mr. Abhimanyu Mahajan, Adv.<br>Ms. Anubha Goel, Adv.                                                  | Adv.        | Adv for<br>R 20               |   |
| 2.    | Yugandhara Jha, Adv.<br>For Harshvardham Jha, Adv.                                                    | Adv.        | For<br>Resp. 29               |  |
| 3.    | Mrs Ranjina Ray Braucci<br>Mr Abhay Pratap Singh<br>Mr Anshuman Bahadur<br>(advocates)                |             | For<br>Intervenor             |  |
| 4.    | Mr. Amit Sibal, Sr Adv.<br>Mr. Ankur Saini, Adv.<br>Ms. Priyanka Sharma, Adv.<br>Mr. Manoj Bhat, Adv. |             | For Respondent<br>No. 1       |  |
| 5.    | Mr. Vikas Mehra<br>Mr. Karandeep Khanna                                                               |             | For Intervenor<br>Nitter      |  |
| 6.    | Mr Naveen Chawla<br>7. Mr Kirtiman Singh<br>8. Pranav Agrawal                                         |             | Adv. for UOI<br>(Petitioner). |  |

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DR P.T.O →

## ORDER

The respondents have suggested names of two retd. Supreme Court Judges as required viz. Justice V.P.Singh and Justice Deepak Verma. The Hon'ble Judges have also given their willingness to be appointed on the Board of administrators of the Respondent Company. Let the petitioner revert back on the names suggested.

To come up on 12.08.2016.

Sd/-

(Ina Malhotra)

Member Judicial

Sd/-

(R.Varadharajan)

Member Judicial